

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

25

OA No. 154/93

Date of judgement: 26-3-93.

Between

Shri G. Ravi Kumar : Applicant

And

1. Chief of Naval Staff,  
Naval Head Quarters,  
New Delhi.

2. Flat Officer Commanding-in-chief,  
Eastern Naval Command  
VISAKHAPATNAM-14.

: Respondents

COUNSEL FOR THE APPLICANT : Shri P.B. Vijaya Kumar

COUNSEL FOR THE RESPONDENTS : Shri N.R. Devaraj

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)

---

(Judgement of the division bench delivered by Shri  
T. Chandrasekhara Reddy, Member (Judl.)

---

Heard both the counsels.

This application is filed under Section 19 of Administrative Tribunals Act, 1985/with a prayer to extend the benefits of judgement in O.A. No. 79/90 dated 26-3-91 on the file of this Bench of C.A.T., Hyderabad and order payment of all consequential benefits. The facts giving rise to this OA will disclose that the applicant was appointed as Civilian Educational Instructor in INS CIRCARS, Naval Base, Visakhapatnam. The facts would also disclose that the applicant continued in service upto 11-5-1977 and subsequently left the respondent's office. The present OA is filed by the applicant to regularise his services and give him all

T - C -

-/-....2

consequential benefits of the said regularisation till the date of the resignation of the applicant on 11-5-1977. Admittedly, the applicant has ceased to be an employee of the respondents from the year 1977. As the applicant ceased to be the employee of the respondents in the year 1977, the question of regularisation does not arise at this stage i.e. after a lapse of 16 years. Further, the applicant will not also be entitled for any arrears for the reason that his services in the Naval base cannot be regularised and also due to the fact that all arrears which the applicant claims has become time-barred long back. The judgement delivered by this Bench in OA 79/90 dated 26-3-91 cannot confer any benefit on the applicant as his claim has become time-barred and as such, this OA is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985 with no costs.

R. Balasubramanian  
(R. Balasubramanian)  
Member (Admn.)

T. Chandrasekhara Reddy  
(T. Chandrasekhara Reddy)  
Member (Judl.)

(Open court dictation)

NS

Dated 26th March, 1993. Deputy Registrar(J)

To

1. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
2. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam-14.
3. One copy to Mr. P. B. Vijayakumar, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One spare copy.

pvm

28  
TYPED BY  COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :  
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR  
REDDY : MEMBER (JUL)

DATED: 26 - 3 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 154/93

T.A.No. (W.P.No )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

